17.

Synonymous Names of Naika Community

## 1377. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be plcased to state:

(a) whether any demand from Karnataka to recognise synonymous names of Naika Community is pending with the Government; and

(b) if so, by when Government is likely to issue a formal order in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir.

(b) As the matter is linked up with the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes, no time limits can be specified at this stage. Any amendment in the existing lists can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Meeting of Members of Parliament belonging to SC/ST

## 1378. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

(a) whether meetings of Members of Parliament belonging to the Scheduled Castes and Scheduled Tribes were recently been convened;

(b) if so, what suggestions were given by the Members; and

(c) what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir. Three meetings with Scheduled Caste and Scheduled Tribe Members of Parliament were held in 1987.

(b) and (c) A statement is enclosed.

	Statement	° sireen ar_"
Meeting held on	Suggestion made by M.Ps.	Action taken by Government
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Prime Minister's meeting with SC and ST M.Ps. to discuss the improvements in the Constitutional machinery under Article 338 of the Constitution. A majority of the Members sug- gested continuance of a single- Commission for SCs. and STs.	The Government examined the matter and have taken necessry action. Interalla- renaming the Commission as National Commission for SCs &STs, redefining its functions
	to be a research body of national level, strength ning the office of the Commissioner for SCs and STs by providing two senior officers of Secre- tary's level to assist him and providing of disciplinary
	mechanism in the form of a Secretary in Cabinet Secre- tariat.
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